

The monthly remuneration of a staff artist is fixed after taking into account all relevant factors such as merit, suitability and general availability of talent for the work for which the person concerned is appointed. No uniform scale of pay can be applied to staff artists as the availability of talent and the merits of artists vary from place to place and from individual to individual.

(c) They are employed on a contract basis normally for a period of three years (in special cases for a shorter period). The contracts are renewable for further periods of 3 years or less according to the requirements of All India Radio.

(d) Yes.

(e) No.

RESCUE STATIONS

437. Shri B. S. Murthy: Will the Minister of Labour be pleased to state:

(a) the number of Rescue Stations in South India as per Indian Coal Mines Rescue Rules, 1939;

(b) the total number of persons who received benefit due to Rescue Stations during 1951-52; and

(c) the total expenditure incurred on the Rescue Stations during 1951-52?

The Minister of Labour (Shri V. V. Giri): (a) None; the rules apply only to the Jharia and Raniganj coalfields.

(b) and (c). The information is being collected and will be placed on the Table of the House in due course.

CASTOR OIL (EXPORT)

438. Shri A. K. Gopalan: Will the Minister of Commerce and Industry be pleased to state:

(a) the amount and value of exports of crude and refined castor oil during the years 1948 to 1952;

(b) the countries to which they are exported;

(c) the names of the firms exporting them;

(d) how many of the above firms (c) are foreign owned and controlled; and

(e) whether export of castor oil has priority on shipping?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) and (b). A statement is placed on the Table of the House. [See Appendix VIII, annexure No. 58.]

(c) and (d). Accurate information in this regard is not available.

(e) There are no priorities in shipping.

PIT-HEAD BATHS IN COLLIERIES

439. Shri Vittal Rao: Will the Minister of Labour be pleased to state:

(a) how many pit-head baths are there in coal mines at Kothagudiam and Bellampalli;

(b) how many are proposed to be constructed; and

(c) the total amount allocated for the construction of pit-head baths for the year 1952-53?

The Minister of Labour (Shri V. V. Giri): (a) None; a few, however, are under construction.

(b) Under the Rules, five pit-head baths are required to be constructed.

(c) It is the responsibility of colliery owners to provide pit-head baths at their own cost. The Coal Mines Labour Welfare Fund however pay a subsidy equal to 10 per cent. of the cost of construction subject to certain ceiling limits, if the baths are completed and put in commission to the satisfaction of the Coal Mines Welfare Commissioner by the 12th November 1952.

MIGRANTS (SCHEDULED CASTES AND TRIBES)

440. Shri Rup Narain: Will the Minister of Rehabilitation be pleased to state:

(a) how many members of Scheduled Castes and Tribes have migrated to India from Pakistan;

(b) what is the total amount spent for their rehabilitation by the Government;

(c) the number of houses built for the Scheduled Caste and Scheduled Tribes Refugees; and

(d) whether any colony has been established for them separately?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Information has not yet been compiled by the Registrar General, India.

(b) Separate figures of expenditure incurred exclusively on the rehabilitation of scheduled castes and tribes are not available.

(c) About 2,000 houses have been built exclusively for these classes of displaced persons but they are also entitled to allotment under general housing schemes like other displaced persons.

(d) Yes.

DISPLACED STUDENTS (SCHOLARSHIPS AND STIPENDS)

441. Shri Rup Narain: Will the Minister of Rehabilitation be pleased to state:

(a) what amounts have been spent, if any, for awarding scholarships and stipends to displaced students for their studies in High Schools and Colleges in different States in 1951-52 and what amount is proposed to be spent during the current year;

(b) how many students have benefited by the scheme; and

(c) whether there is any contribution to these amounts by the State Governments?

The Minister of Rehabilitation (Shri A. P. Jain): (a) and (b). A sum of Rs. 1,33,57,000 has been allotted to the various States for the current financial year. The rest of the information is being collected and will be laid on the Table of the House in due course.

(c) No.

ACCIDENT IN KOLAR GOLD MINES

422. Shri Vittal Rao: Will the Minister of Labour be pleased to state:

(a) the cause of the accident that occurred in the Champion Reef Mine of the Kolar Gold Fields on the 1st July, 1952;

(b) the total number of persons killed and injured in the accident;

(c) the number of accidents in the Kolar Gold Fields mines since 1947 with dates and number of casualties;

(d) what precautions are taken in order to prevent these accidents;

(e) what was the result of the enquiry, which according to the Minister of Labour, was being carried out after the accident on the 19th April, 1952; and

(f) whether Government propose to place the report of the enquiry on the Table of the House?

The Minister of Labour (Shri V. V. Giri): (a) The accident happened as a result of a heavy rockburst.

(b) Two persons are seriously injured and nine are missing.

(c) The information is being collected and will be placed on the Table of the House in due course.

(d) As a result of the inquiry made into the cause of accident which occurred on the 2nd November 1951, the Inspector of Mines, Oorgaum has made certain recommendations, specifying the manner in which support should be set and advanced in the levels where faults are known to exist, to be implemented by mine managements. He also had a discussion with the Superintendents of all mines on further precautionary measures. The Department of Mines are presently studying the nature and occurrence of rockburst in Kolar Gold Fields which took place during the past 25 years with a view to formulating measures to prevent recurrence of such rockbursts. The question of appointing a Court of Inquiry to go into the question of the rockburst of the 19th April 1952 is being considered and its findings might help the Government to decide what further precautionary measures should be taken. All possible attention is being paid to the enforcement of the Mines Act, 1952 and the Regulations framed thereunder.

(e) The Inspector, who conducted the enquiry, was of the opinion that the rockburst could not have been foreseen and that all possible precautionary measures had been taken by the mine management.

(f) I would invite the attention of my friend to the reply given by me today to part (d) of the Starred Question No. 1785.